

**BEFORE THE EXECUTIVE DIRECTOR AND FIRST APPELLATE AUTHORITY
INSOLVENCY AND BANKRUPTCY BOARD OF INDIA**

7th Floor, Mayur Bhawan, Shankar Market,
Connaught Circus, New Delhi -110001

Dated: 19th December 2025

**Order under section 19 of the Right to Information Act, 2005 (RTI Act) in respect of RTI
Appeal Registration No. ISBBI/A/E/25/000129**

IN THE MATTER OF

Piyush Mehta

... Appellant

Vs.

Central Public Information Officer

The Insolvency and Bankruptcy Board of India

7th Floor, Mayur Bhawan, Shankar Market,

Connaught Circus, New Delhi -110001

... Respondent

-
1. The Appellant has filed the present Appeal dated 19th November 2025, challenging the communication of the Respondent, filed under the Right to Information Act (RTI Act).
 2. The Appellant had sought information pertaining to the documents (specifically Change Request Form) based upon which the change in the status of M/s KLSR Infratech Limited on the Master Data of Ministry of Corporate Affairs (MCA) was effected. The CPIO has provided a copy of the change request form as submitted by the IBBI to MCA. Aggrieved with the reply, the Appellant has filed the present appeal contending that no request for change in status can be initiated voluntarily. Accordingly, the Appellant specifically seeks production of any document evidencing a requisition made by an authorised person of the Corporate Debtor or the Interim Resolution Professional, or any order passed by a Court, pursuant to which the status of M/s KLSR Infratech Limited was changed to "Active".
 3. I have carefully examined the application, the response of the Respondent and the instant Appeal and find that the matter can be decided based on the material available on record. In terms of section 2(f) of the RTI Act '*information*' means "*any material in any form, including records, documents, memos e-mails, opinions, advices, press releases, circulars, orders, logbooks, contracts, reports, papers, samples, models, data material held in any electronic form and information relating to any private body which can be accessed by a public authority under any other law for the time being in force.*" It is pertinent to mention here that the Appellant's "*right to information*' flows from section 3 of the RTI Act and the said right is subject to the provisions of the Act. Section 2(j) of the RTI Act defines the "*right to information*" in term of *information* accessible under the Act which is held by or is under the control of a public authority. Thus, if the public authority holds any information in the form of data, statistics, abstracts, etc. an applicant can have access to the same under the RTI Act subject to exemptions under section 8.
 4. Upon perusal of the records of the National Company Law Appellate Tribunal (NCLAT) in *Attluru SreenivASulu Reddy v. A.S. Met Corp Private Limited (Company Appeal (AT) (Ins.) No. 210/CN/2023)*, it is observed that the NCLAT, *vide* order dated 18.07.2023, stayed the insolvency resolution process in respect of the Corporate Debtor, namely M/s KLSR Infratech Limited before the NCLT, Hyderabad bench. It is further noted that the order of stay continues to remain in force and has not been vacated as on date.

5. In view of the subsisting stay granted by the Hon'ble NCLAT, a change request form was forwarded by the IBBI to the MCA. The said communication was made for the purpose of implementing the aforesaid judicial order and change the status of the CD from "*under CIRP*" to "*Active*". Since the CPIO has furnished the change request form sought by the Appellant, it is held that the information, as held by or under the control of the public authority within the meaning of the RTI Act, has been duly provided. A copy of the NCLAT order dated 18.07.2023, whereby the CIRP proceedings were stayed, is annexed herewith.
6. In view of the aforesaid observations, the reply of the CPIO does not merit any interference.
7. The Appeal is, accordingly, disposed of.

Sd/-
(Kulwant Singh)
First Appellate Authority

Copy to:

1. Appellant, Piyush Mehta
2. CPIO, The Insolvency and Bankruptcy Board of India, 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001.

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
CHENNAI BENCH
(APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (Ins) No. 210/2023
(IA Nos. 698, 699 & 700/2023)

(Under Section 61 of the Insolvency and Bankruptcy Code, 2016)
Against the Impugned Order 14.07.2023 in CP(IB)/263/9/HDB/2022,
passed by the Hon'ble National Company Law Tribunal,
Hyderabad Bench-I)

In the matter of :

Attluru Sreenivasulu ReddyAppellant
V
A. S. Met Corp Pvt. Ltd. & Anr. ...Respondents

Present:

For Appellant : Mr. P.H. Arvinth Pandian, Sr. Advocate with Mr.
Vivek Reddy, Advocates.
For Respondents : Mr. Sriram Venkatavaradan, Advocate.

ORDER
(Virtual Mode)

18.07.2023: After hearing Counsel for the parties, we have found that there are arguable points involved in this case, therefore, let Notice be issued to the Respondents.

At this stage, Sh. Sriram Venkatavaradan accepts Notice on behalf of Respondents and prays for time to file the Counter. Let the Counter be filed within a period three weeks i.e., upto 07.08.2023. Rejoinder, if any, may be filed upto 04.09.2023.

List 'For Hearing' on **20th September, 2023.**

Till then further proceedings shall remain stayed.

[Justice Rakesh Kumar Jain]
Member (Judicial)

[Mrs. Shreesha Merla]
Member (Technical)

HA / MD / NG